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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 163/9/NCLT/AHM/2017

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

Name of the Company: Inox India Pvt Ltd
V/s.
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Bandish Soparkar	advocate	corporate debtor	Soparkar
2.	Apurva Vakil	Advocate	Operational Creditor	Apurva

ORDER

Learned Advocate Mr. Apurva S Vakil present for Operational Creditor/Petitioner.
Learned Advocate Mr. Bandish Soparkar present for Respondent.

Operational creditor filed purchis seeking permission to withdraw along with consent terms.

Notice of the same is given to the Corporate Debtor.

Permission granted.

Petition is disposed of as withdrawn.

28-11-17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of November, 2017.